

**LOK SABHA**  
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**BULLETIN PART – II**

**(General Information relating to Parliamentary and other matters)**

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**No.1989-2025] [Friday, January 29, 2021/Magha 09, 1942 (Saka)**

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**No.1989**

**Simultaneous Interpretation Service**

**SIMULTANEOUS INTERPRETATION  
FACILITY IN LOK SABHA**

As per the Direction by the Speaker, Lok Sabha, Members may now speak in the House in any of the following 22 languages listed in the Eighth Schedule to the Constitution of India. Members are required to give a notice to that effect at least half-an-hour in advance to the officer at the Table in order to enable the Interpreter concerned to take position in the Interpreters' Booth, except for Dogri, Kashmiri, Konkani, Santhali and Sindhi in respect of which a minimum of 24 hours advance notice is required to make necessary arrangements as the Interpreters for these five languages are engaged on assignment basis.

1. Assamese
2. Bengali
3. Bodo
4. Dogri
5. Gujarati
6. Hindi (Advance notice is not required)
7. Kannada
8. Kashmiri
9. Konkani
10. Maithili
11. Malayalam
12. Manipuri
13. Marathi
14. Nepali
15. Odia
16. Punjabi
17. Sanskrit
18. Santhali
19. Sindhi
20. Tamil
21. Telugu
22. Urdu

A Member or members (not more than two) in whose name(s) a question appears in the list of Starred Questions may ask supplementary questions in any of the aforesaid languages (except for the five languages mentioned in para one), provided an advance notice in this regard is given before 6 PM on the working day preceding the day on which the question is listed for oral answer. However, a minimum of 24 hours advance notice is required to be given for Dogri, Kashmiri, Konkani, Santhali and Sindhi language.

**Process to submit notice and procedure for raising matters of Urgent Public Importance after Question Hour. i.e. during 'Zero Hour'**

Hon'ble members are informed that an **e-portal has been put in place to facilitate the members to submit their notices online to raise Matters of Urgent Public Importance during 'Zero Hour'**. Members can also physically hand over the notices of 'Zero Hour' for which **printed form is available** in the Parliamentary Notice Office. The following **procedure for raising** matters of Urgent Public Importance during 'Zero Hour' shall be followed: -

- (i) Notices may be given either through printed form at Parliamentary Notice Office or online by the members **from 1000 hours to 1300 hours** on the day on which the members desire to raise their matters in the House.
- (ii) The notices received **after 1300 hours** shall be treated as **time-barred**.
- (iii) The notices received **between 1000 hours and 1300 hours would be put to computerised ballot** immediately after 1300 hours and thereafter, a list of priority obtained by Members would be prepared.
- (iv) **Twenty matters** as per their priority in the **ballot** will be allowed to be raised on a day. However, 4-5 notices over and above these twenty matters of national/international importance **may** be allowed on the basis of their urgency and importance and that too **only at the discretion of Hon'ble Speaker**.
- (v) The order in which the matters will be raised, shall be decided by the Hon'ble Speaker at his discretion.
- (vi) A matter proposed to be raised **should be under the jurisdiction of the Government of India only**.
- (vii) Matter proposed to be raised **shall not contain any statement making allegations**.

Kind cooperation of Hon'ble members is solicited.

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**Display of result of ballot regarding matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'**

Hon'ble members are informed that the notices on matters of urgent public importance to be raised after Question Hour, i.e. during 'Zero Hour' received between 1000 hours and 1300 hours for the day shall be balloted in the Parliamentary Notice Office after 1300 hours. The copies of the result of ballot shall immediately, thereafter, be displayed in P.N.O., Table Office and under rolling 'updates' of Parliament website for the information of Members.

A copy of the result of ballot shall also be displayed on the Notice Boards in the Outer Lobby of the Lok Sabha Chamber, Parliament House at 1515 hours for the information of Members.

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**No.1992**

**Table Office**

**No 'Zero Hour' on 29th January and 1st February, 2021**

Members are informed that owing to President's Address and Presentation of Union Budget respectively during first two days of the 5th session of the 17th Lok Sabha, there will be no 'Zero Hour' on 29th January and 1st February, 2021.

Members are informed that Matters of Urgent Public Importance raised after Question Hour, i.e. during 'Zero Hour' will be taken up from 2 February, 2021. **However, it is for kind information of members that to raise Matters of Urgent Public Importance during 'Zero Hour', they may table notices on the same day, between 1000 hours and 1300 hours, on which they desire to raise matters in the House.**

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**No.1993**

**Parliament Security Service, PH**

**Restriction on entry of Ex-MPs/ MLCs/ MLAs/ PSs/ PAs/ Family Members/  
Personal Guests and Visitors accompanying Hon'ble Members**

In view of the prevailing pandemic situation due to COVID-19 novel Corona Virus and to ensure social distancing, safety and security of Hon'ble Members of Parliament, the entry of Ex-MPs/ MLCs/ MLAs/ PSs/ PAs/ Family Members/ Personal Guests and Visitors accompanying Hon'ble Members is restricted inside the Parliament House till further orders.

Kind cooperation of Hon'ble Members is solicited.

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**No.1994**

**Parliament Security Service, PH**

**Wearing of Face mask and display of RF Tag/ Identity Cards**

In view of the prevailing instructions of wearing of face mask to contain the spread of COVID – 19 pandemic, a difficulty in proper identification of Hon'ble Members is experienced at the entry points of Parliament House. Therefore, to facilitate a hassle free entry, all the Hon'ble Ministers/ members are requested to carry and display their RF Tags/ Identity Cards while wearing face masks which would help in identification on gaining entry into Parliament House Complex.

Kind cooperation of Hon'ble Members is solicited.

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**No.1995**

**Parliament Security Service, PH**

**Entry to Parliament House and Central Hall**

Entry in Parliament House and Central Hall is regulated according to Rules and Directions issued by the Hon'ble Speaker from time to time. No person without a valid pass is allowed to gain entry even accompanied by the Hon'ble Members of Parliament. This is an essential requirement in the interest of the security of Hon'ble Members of the Parliament in particular and PH in general.

Kind cooperation of Hon'ble Members is solicited.

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**Restrictions on admission into Inner and Outer Lobbies  
of the Lok Sabha during the Session**

The admission to Inner and Outer Lobbies is restricted to Hon'ble Members and the following categories of persons connected with official business or otherwise:-

1. Persons holding passes valid for "LOBBIES"; and
2. C.P.W.D. staff working in the Parliament House whose presence is functionally required in connection with the discharge of their official duties.

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**Ferry car services for Hon'ble Members**

In view of the security concern, commercial vehicles viz. Taxi / Auto-rickshaw etc. and vehicles without valid Car Parking Labels issued by Lok Sabha Secretariat will not be allowed entry to Parliament House precincts. If arriving in such vehicles / mode of transportation, Hon'ble Members are requested, to please get down at Iron Gates and make use of ferry cars available at Iron Gates No.1 and Talkatora Road - I & II. For departure also, ferry car will be available in front of Building Gate No.1 & 4.

Kind cooperation of Hon'ble Members is solicited.

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**Carrying or Display of Fire Arms in Parliament House Complex**

The carrying or display of arms and ammunition in any part of the Parliament House Complex is strictly prohibited. Only security personnel specifically deployed/ earmarked in the Parliament House Complex are permitted to carry arms and ammunition.

Kind co-operation of Hon'ble Members is solicited.

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**No.1999**

**Parliament Security Service, PH**

**Distribution of Literature, Pamphlets, Press Notes, Leaflets  
within the precincts of the Parliament House**

As per established convention, no literature, questionnaire, pamphlets, Press Notes, leaflets or any matter printed or otherwise should be distributed without the prior permission of Hon'ble Speaker within the precincts of the House. Placards are also strictly prohibited inside the Parliament House Complex.

Kind cooperation of Hon'ble Members is solicited.

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**No.2000**

**Parliament Security Service, PH**

**Demonstration, Dharna, Strike, Fast etc. within the Precincts of the House**

Hon'ble Members are requested not to use the precincts of the House for any demonstration, dharna, strike or fast for the purpose of performing any religious ceremony.

Kind cooperation of Hon'ble Members is solicited

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**No.2001**

**Parliament Security Service, PH**

**Stoppage of entry of Armed Escorts/ P.S.O. coming to  
Parliament House Estate**

Consequent to the decision taken by the General Purposes Committee of the Rajya Sabha and Meeting of Hon'ble Speaker with Leaders of Parties and Groups in Lok Sabha, "Armed Escorts/ P.S.O. (Personal Security Officer) of Hon'ble Ministers/ Hon'ble Members of Parliament would not be permitted inside the Parliament House Estate." They may peel off from the vehicle at the respective Iron Gates itself.

Kind cooperation of the Hon'ble Members is solicited.

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**No.2002**

**Parliament Security Service, PH**

**Speed regulation of vehicles entering Parliament House Complex**

With the installation of modern security gadgets in Parliament House Complex, it has been felt essential to observe certain speed regulations for vehicular movements keeping in view the design capabilities of the gadgets. It has, therefore, been decided to restrict the speed of vehicles to 10 Kms per hour till the vehicles cross the last barrier at the Iron Gates. Necessary warning signages have been prominently displayed at suitable locations.

Hon'ble Members of Parliament are requested to kindly give suitable instructions to their drivers for observance of speed regulations inside the complex.

Kind cooperation of Hon'ble Members is solicited.

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**No.2003**

**Parliament Security Service, PH**

**Restriction of Exit for pedestrians through Iron Gate No. 1**

State of the art Security Gadgets have been installed at Iron Gate No. 1 to regulate vehicular movements and to strengthen the security arrangements of Parliament House Complex. Pedestrians are, therefore, requested not to cross these Gadgets on foot.

Hon'ble Members of Parliament are therefore, requested to use Ferry Services made available at this gate for their movement from the Iron Gate to Building Gate No. 1 and avoid movement on foot through this gate.

Kind cooperation of Hon'ble Members is solicited.

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**No.2004**

**Parliament Security Service, PH**

**Physical Check of Cars / Vehicles and Brief Cases**

For security consideration, Hon'ble Members are advised to check their cars and brief cases before coming to the Parliament House Complex. In case of self-driven cars, Hon'ble Members are requested to check the dickey, seats, engine etc. before proceeding to the Parliament House Complex.

Hon'ble Members who desire to use bicycle as transport may gain access through Iron Gates and are requested to park bicycle at earmarked place in Plot 118 and lock the cycle properly. The bicycles used by Hon'ble Members will be treated as self-driven vehicles.

Kind cooperation of Hon'ble Members is solicited.

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**No.2005**

**Parliament Security Service, PH**

**Traffic Management near Building Gate-1&4, Parliament House.**

With the construction of a VIP road connecting Parliament House Annexe and Parliament House, the movement of traffic in and around Building Gate-4 of Parliament House has become multi-directional. The volume of traffic converging in the limited area in front of this Gate has increased manifold. Apart of it, traffic congestions have also been observed in front of Building Gate No.1, Parliament House and other junctions including parking areas in Parliament House Complex.

Adequate deployment of traffic staff have been made and suitable cautionary signages have been displayed for effective traffic management.

Hon'ble Members of Parliament are requested to kindly give suitable instructions to their drivers for observance of speed regulations and also to exercise due caution while driving in this area.

Kind co-operation of Hon'ble Members is solicited.

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**No.2006**

**Parliament Security Service, PH**

**Switching off the mobile phones and alarm bell inside  
Lok Sabha Chamber**

In order to ensure smooth and unhindered proceedings of Lok Sabha and as a mark of respect to the Chair, Hon'ble Members are requested to switch off their mobiles and deactivate alarm bells before entering into the Lok Sabha Chamber.

Kind cooperation of Hon'ble Members is solicited.

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**No.2007**

**Parliament Security Service, PH**

**Regulation of Entry and Exit at Building Gates**

In view of the preventive measures to contain the spread of COVID -19 Corona virus pandemic and to maintain social distancing norms at the building gates in Parliament House during the ensuing session, the entry and exit regulations for the Hon'ble members shall be facilitated as under:

- (i) Entry of Hon'ble MPs : Building Gate No.1, PH (Main Gate)  
: Building Gate No. 4, PH  
: Building Gate No. 12, PH
- (ii) Exit of Hon'ble MPs : Building Gate No.1, PH (Side Gate)  
: Building Gate No.2, PH

Kind cooperation of Hon'ble Members is solicited.

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**Parking Arrangement in Parliament House**

During the 5<sup>th</sup> Session of 17<sup>th</sup> Lok Sabha and 253<sup>rd</sup> Session of Rajya Sabha (Budget Session of Parliament) commencing from 29.01.2021, the earmarked parking areas for the Hon'ble Members are as under:

- (i) Self-driven Vehicles of MPs: Parking Area near the New Centralise Pass Issue Cell at Talkatora Road
- (ii) Chauffeur-driven Vehicles: Behind Rail Bhawan near Vijay Chowk of MPs outside Parliament House

Kind co-operation of Hon'ble members is solicited.

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**No. 2009**

**LARRDIS (PRISM)**

**Providing Round-the-Clock Research and Information Support to Members of Parliament**

"A dedicated Unit namely, Parliamentary Research and Information Support to Members (PRISM) has been created for providing Round-the-Clock Research and Information support to the Members of Parliament. Designated Officers of the Unit would receive calls/messages from Hon'ble Members and provide them the desired input(s) at the earliest possible time. Hon'ble Members are requested to call at 23034654 and 23794236 or Mobile No 9711623767 to avail the facility".

Kind cooperation of the Members is solicited.

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**Deposit of archival/historical material in Parliamentary Museum & Archives. Books and Photographs are available in Parliamentary Museum & Archives for reference.**

The Parliamentary Museum & Archives undertakes acquisition, storage and preservation of precious records, historical documents and articles connected with the origin, growth and functioning of parliamentary institutions and the Constitution of India. These objects, which are part of our national heritage, are collected, scientifically treated and preserved for the benefit of posterity.

2. Members are requested to consider depositing material which they have in their possession like *Private correspondence, Notes, Articles, records, Manuscripts, Speeches, Memoirs, Diaries, Relics, Art pieces, Mementos, Personal belongings and collections, Paintings, Photographs or any other material of archival/historical value connected with their career and activities as Parliamentarians and freedom fighters*, in the **Parliamentary Museum & Archives, FB-094 and FB-096, Parliament Library Building (Tel. No. 23034131, 23034226, Fax No.23035326)** for permanent preservation and display. The material will enrich the Parliamentary Museum & Archives and be useful for research work. If desired, the material received would be returned after making necessary copies. Any secretarial assistance in sorting out and listing the material will be made available to them.

3. The Parliamentary Museum and Archives have 732 books on/by Members of Parliament. Members who are desirous of consulting these books may contact the PMA.

4. The Photo Archives too has a collection of 19,964 photographs relating to Parliamentary events and passport size photographs of Members of Parliament from 1<sup>st</sup> to 17<sup>th</sup> Lok Sabha including two hundred photographs of Freedom Fighters lodged in Cellular Jail during freedom struggle received from the Government of Andaman and Nicobar Island. All these Photographs have been digitized and can be retrieved with the click of a mouse through the software available in the branch.

Kind cooperation of Members is solicited.

**Capacity Building Programme for Members of Parliament – A series of Lectures on Union Budget**

Parliamentary Research & Training Institute for Democracies(PRIDE), Lok Sabha Secretariat, is organising Capacity Building Programme for Members of Parliament – A Series of Lectures on Union Budget on 1<sup>st</sup> February 2021 from 4:00 P.M. to 5:30 P.M. and on 3<sup>rd</sup> and 9<sup>th</sup> February 2021 from 10:30 A.M. To 12:00 Noon in PRIDE Main Lecture Hall, First Floor, Parliament Library Building, New Delhi.

On Monday, 1<sup>st</sup> February 2021 the lecture and the panel discussion will be on 'General Provisions of Budget and Indirect Taxes'. The resource persons will be (a) Shri Kamlesh Varshney, Joint Secretary, Central Board of Direct Taxes, (b) Shri G.D. Lohani, Joint Secretary, Central Board of Indirect Taxes & Customs, and (c) Dr. Pinaki Chakraborty, Director, National Institute of Public Finance and Policy.

On Wednesday, 3<sup>rd</sup> February 2021, the lecture and the panel discussion will be on 'Finance Bill & Appropriation Bill'. The resource persons will be (a) Dr. Girish Ahuja, Chartered Accountant (Direct Taxes), (b) Shri Subumoy Bhattacharya, Economic Analyst, Business Standard, and (c) Dr. Yamini Aiyar, President & CEO, Centre for Policy Research.

On Tuesday, 9<sup>th</sup> February 2021, the lecture and the panel discussion will be on 'Finance Commission Report'. The resource persons will be (a) Shri N.K. Singh, Chairman, Finance Commission (XV), (b) Shri A.N. Jha, Member, Finance Commission(XV), and (c) Dr. Ashok Lahiri, Member, Finance Commission(XV)

Hon'ble Members are requested to kindly make it convenient to attend the programme and reach the venue on the above dates and time.

Members may kindly contact the Transport Desk (Phone Nos. 23034859 & 23034867) for transport facility.

**Correction of Speeches by Members**

As a measure of safety in view of the prevailing COVID-19 pandemic, it has been decided to do away with the practice of circulation of computerized copy of every speech delivered or questions asked by Members on the floor of the House and answers given thereto for confirmation and correction of inaccuracies, if any, which might have occurred in the process of reporting. Now, for this purpose, Members can access their speeches from Lok Sabha Website <http://loksabha.nic.in>, under "Uncorrected Debates" of a particular day and print them for making legible corrections in ink, if any, and then send the signed scanned copy of the same to the Editorial Branch by email at : [editorial.ls@sansad.nic.in](mailto:editorial.ls@sansad.nic.in).

ONLY minor corrections, namely, those in respect of grammatical errors, misreporting of quotations, figures, names etc. are permissible. Improvement of literary form or altering substance by additions, copious substitution or deletions will NOT be acceptable. Hon. Members including Hon. Ministers are, therefore, requested to make only the said permissible corrections to ensure their correct incorporation in the final edited version of Debates.

It will not be possible to accept corrections suggested beyond the said permissible limits or those that are not legible.

As the proceedings are uploaded on Lok Sabha Website, which is a time bound procedure, the above provisions will be followed strictly.

Kind co-operation of the Hon'ble Members is solicited.

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**Permission for Reproduction of Material from Lok Sabha Debates**

Kind attention of Hon. Members is invited to Rule 379 of the Rules of Procedure and Conduct of Business in Lok Sabha which, *inter alia*, states that full report of the proceedings of the House would be published under the directions of the Speaker. Similarly, Rule 382 (1) provides that the Speaker may authorize printing, publication, distribution and sale of any paper, document or report in connection with the business of the House. The copyright of Lok Sabha Debates vests in the Hon. Speaker. As such permission of Hon. Speaker is required for reproduction of any material from the Lok Sabha Debates under the Copyright Act.

Hon. Members are requested that they may seek prior permission of the Hon. Speaker whenever they intend to publish any material from the Lok Sabha Debates. Editorial Branch of the Secretariat processes the cases relating to the grant of permission for reproduction of material from Lok Sabha Debates.

Kind co-operation of the Hon. Members is solicited.

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**Constituent Assembly Debates (English and Hindi Versions)**

Hon. Members are informed that reprinted sets of Constituent Assembly Debates are available in English and Hindi. The English Version set is in the form of five Books (Book Nos. 1 to 5) and Hindi Version set is in form of eight Books (Book Nos. 1 to 8).

Only a complete set of these Debates can be purchased. Debate(s) of particular day(s) is/are not available for sale. The price of one set of C.A. Debates is Rs. 4000/-. However, a rebate of 25 per cent will be allowed to Hon. Members of Parliament on purchase of only one set each for his/her personal use.

These sets are available for sale at the Sales Counter, Lok Sabha Secretariat, Reception Office, Parliament House, New Delhi.

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**Unparliamentary Expressions**

Hon. Members are informed that a publication titled 'Unparliamentary Expressions' (2009) is available on sale.

It contains references to words and expressions declared unparliamentary in the Central Legislative Assembly, Constituent Assembly of India (Legislative), Provisional Parliament, First to Fourteenth Lok Sabha (1952 to Feb. 2009), Rajya Sabha, State Legislatures in India and some of the Commonwealth Parliaments including the British House of Commons.

The compilation has been divided into two parts. Part-I contains words and Expressions in English, while Part-II contains Words and Expressions in Hindi and Hindi/English Translations of words and expressions received in other languages.

The compilation is priced at Rs. 1700/-. However, a rebate of 25 per cent will be allowed to Hon. Members of Parliament on purchase of only one copy each for his/her personal use. The publication is available for sale at the Sales Counter, Lok Sabha Secretariat, Reception Office, Parliament House, New Delhi.

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**Catering facilities for the Members of Parliament, Media persons and Officers/Staff in the Parliament House Estate.**

Hon'ble members are informed that the ITDC-Catering facilities are available for the Members, Media persons and the Officers/Staff of Parliament Secretariats and other Allied agencies at the following locations: -

- |   |  |
|---|--|
| Refreshment Room No. 70<br>(First Floor) PH   | <ul style="list-style-type: none"> <li>- During session period, exclusively reserved for Members (Spouse / guests not allowed).</li> <li>- During inter-session period, Members may visit the Catering Unit with their spouse/guests.</li> </ul> |
| Refreshment Room No. 73<br>(First Floor) PH   | <ul style="list-style-type: none"> <li>- Members when they are with their Spouse/guests.</li> <li>- Media persons.</li> </ul>  |
| Refreshment Counter near<br>Rajya Sabha Lobby | <ul style="list-style-type: none"> <li>- For Members</li> </ul>  |
| Room No.74, (First Floor), PH                 | <ul style="list-style-type: none"> <li>- For Officers/ staff working in the Parliament House Complex.</li> </ul>   |
| Room No. 54, (First Floor), PH                | <ul style="list-style-type: none"> <li>- Media persons.</li> </ul>   |
| ITDC Catering Unit,<br>(Ground Floor), PHA    | <ul style="list-style-type: none"> <li>- One Cabin reserved for Members and when accompanied by their family members/guests.</li> <li>- For Officers/Staff working in Parliament House Complex.</li> </ul>                                       |
| ITDC Catering Unit,<br>(First Floor),PLB      | <ul style="list-style-type: none"> <li>- One Cabin reserved for Members and when accompanied by their family members/guests.</li> <li>- For Officers/Staff working in the Parliament House Complex.</li> </ul>                                   |

Kind cooperation of the members is solicited.

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### **Availability of E-Resources on Parliament Library Website and Other Facilities for the use of Members of Parliament**

1. **New Addition:** Parliament Library Interface has been created on Members' Portal. Hon'ble Members may give suggestion from this interface as well as directly access the e-documentation, e-journals, e-reports, etc.
2. Parliament Library has also started "**Home delivery of books at doorsteps**" of local residence of Lok Sabha/Rajya Sabha Members of Parliament in Delhi.
3. **Manupatra**, legal database is available on Parliament Library.
4. The information about the new additions to the Parliament Library is informed on monthly basis through the Publication '**Parliament Library Bulletin**' under the heading '**New Additions**' on the Lok Sabha homepage.
5. **Audio Speeches of Hon'ble Prime Ministers** are available from June 1991 onwards on Parliament Library Website.
6. The Parliament Library is also subscribing to the global e-gateway of electronic journals through **J-Gate Informatics**. A dedicated password has been provided to Members who are desirous to use the J-Gate even from outside the Parliament House Complex.
7. **Lok Sabha Debates** from first Lok Sabha onwards have been digitized and are available online.
8. 73 Newspapers along with 3 Foreign Newspapers are available *online* at the website of Parliament Library under the heading 'Newspapers'.
9. 94 Periodicals are also accessible *online* under the heading 'Periodicals'.
10. Two dedicated phone lines have been installed on Circulation Counter (Phone No.23794236) and Members' Reading Room (Phone No.23792406) in Parliament Library. Hon'ble Members may use these numbers for any query/demand related to library.

*For any assistance in this regard, Members' may kindly contact Circulation Counter at telephone no. 011-23034654.*

**Opening of additional Tea Board/Coffee Board Pantries  
in Parliament House Estate.**

Hon'ble Members are informed that in addition to their existing service outlets in the Central Hall, the service outlets of Tea Board & Coffee Board are also available at the following locations in the Parliament House Estate :-

<u>Parliament House</u>	<u>Timings</u>	
	<u>Interession period</u>	<u>Session period</u>
(i) Tea Board Pantry at the 3 <sup>rd</sup> Floor between Room Nos. 142A and 143.	Monday to Friday From 10 AM to 6 PM	Monday to Friday From 9 AM till the adjournment of the House for the day.
(ii) Coffee Board pantry at the 3 <sup>rd</sup> Floor between Room Nos. 127 and 128	Monday to Friday From 10 AM to 6 PM	Monday to Friday From 9 AM till the adjournment of the House for the day.

2. Packed biscuits and namkeen are also available for sale at Tea Board Counters on MRP basis.

**Members may kindly see for information and avail the services.**

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**ARREST AND RELEASE OF DR. K. JAYAKUMAR**

The following communication dated 18 January, 2021 from the Office of Commissioner of Police, Greater Chennai Police, Vepery, Chennai was received on 27 January, 2021:-

“This is to inform that Dr. K. Jayakumar, Member of Lok Sabha, along with others, was arrested at about 1220 hrs on 18 January, 2021 when they assembled near Adyar Ananda Bhavan, Guindy and attempted to proceed towards Raj Bhavan, defying the regulatory orders in force. He was moved to Maduvankarai Community Hall, Guindy, Chennai. In this connection, a case Cr. No. 28/2021 u/s 143, 151 & 269 of IPC & 41(VI) of CP Act was registered in J-3 Guindy PS. He was later released at 1715 hrs on the same day.”

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**Catering facilities for the Members of Parliament, Media persons and Officers/Staff in the Parliament House Estate.**

Hon'ble members are informed that the ITDC-Catering facilities are available for the Members, Media persons and the Officers/Staff of Parliament Secretariats and other Allied agencies at the following locations: -

- |   |  |
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| Refreshment Room No. 70<br>(First Floor) PH   | <ul style="list-style-type: none"> <li>- During session period, exclusively reserved for Members (Spouse / guests not allowed).</li> <li>- During inter-session period, Members may visit the Catering Unit with their spouse/guests.</li> </ul> |
| Refreshment Room No. 73<br>(First Floor) PH   | <ul style="list-style-type: none"> <li>- Members when they are with their Spouse/guests.</li> <li>- Media persons.</li> </ul>  |
| Refreshment Counter near<br>Rajya Sabha Lobby | <ul style="list-style-type: none"> <li>- For Members</li> </ul>  |
| Room No.74, (First Floor), PH                 | <ul style="list-style-type: none"> <li>- For Officers/ staff working in the Parliament House Complex.</li> </ul>   |
| Room No. 54, (First Floor), PH                | <ul style="list-style-type: none"> <li>- Media persons.</li> </ul>   |
| ITDC Catering Unit,<br>(Ground Floor), PHA    | <ul style="list-style-type: none"> <li>- One Cabin reserved for Members and when accompanied by their family members/guests.</li> <li>- For Officers/Staff working in Parliament House Complex.</li> </ul>                                       |
| ITDC Catering Unit,<br>(First Floor),PLB      | <ul style="list-style-type: none"> <li>- One Cabin reserved for Members and when accompanied by their family members/guests.</li> <li>- For Officers/Staff working in the Parliament House Complex.</li> </ul>                                   |

Kind cooperation of the members is solicited.

**Parliament Museum**

Members are informed that in view of the prevailing COVID-19 pandemic scenario and consequentially to implement the norms of social distancing to contain its spread the Parliament Museum has been officially closed for Visitors/ General Public, since the last week of March, 2020, onwards, until further Orders, in this regard.

Members may please contact on Telephone Nos. 011-23035318, 011-23035325, 011-23035326 for any further query/assistance, in this regard.

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**Government Business expected to be taken up during the Fifth Session  
of Seventeenth Lok Sabha, 2021**

The Government have sent the following Tentative List of Government Legislative, Financial and other Business expected to be taken up during the Fifth Session of Seventeenth Lok Sabha:—

**I – LEGISLATIVE BUSINESS**

**'A' Bills introduced in Lok Sabha and referred to Standing Committees (2)**

<b>S. No.</b>	<b>Title of the Bill</b>	<b>Present stage</b>	<b>Motion proposed to be moved</b>
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>
1.	The DNA Technology (Use and Application) Regulation Bill 2019	Introduced on 8 July, 2019.  The Bill was referred to the Standing Committee on Science and Technology, Environment and Forests by the Chairman, Rajya Sabha in consultation with the Speaker and intimation thereof was published in Bulletin-Part II, dated 18 October, 2019, <i>vide</i> para No. 625.	Consideration and passing after the Report of the Committee is laid on the Table of Lok Sabha.
2.	The Factoring Regulation (Amendment) Bill, 2020.	Introduced on 14 September, 2020.  The Bill was referred to the Standing Committee on Finance by the Speaker and intimation thereof was published in Bulletin-Part II, dated 25 September, 2020, <i>vide</i> para No. 1719.	Consideration and passing after the Report of the Committee is presented to Lok Sabha.

**'B' Bill introduced in Lok Sabha and referred to Standing Committee and its report presented (1)**

<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>
1.	The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2019.	Introduced on 11 December, 2019.  The Report of the Standing Committee on Social Justice and Empowerment has been presented to Lok Sabha on 29 January, 2021.	Consideration and passing.

**'C' Bills introduced in Rajya Sabha and not referred to Standing Committee (2)**

<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>
1.	The Pesticide Management Bill, 2020	Introduced in Rajya Sabha on 23 March, 2020.	Consideration and passing after the Bill is passed by Rajya Sabha and laid on the Table of Lok Sabha.
2.	The National Commission for Allied and Healthcare Professions Bill, 2020	Introduced in Rajya Sabha on 15 September, 2020.	Consideration and passing after the Bill is passed by Rajya Sabha and laid on the Table of Lok Sabha.

**'D' Bills introduced in Rajya Sabha and referred to Standing Committees and their report presented (2)**

<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>
1.	The Cinematograph (Amendment) Bill, 2019	Introduced in Rajya Sabha on 12 February, 2019.  The Report of the Standing Committee on Information Technology was presented in Lok Sabha on 16 March, 2020.	Consideration and passing after the Bill is passed by Rajya Sabha and laid on the Table of Lok Sabha.
2.	The National Institute of Food Technology Entrepreneurship and Management Bill, 2019	Introduced in Rajya Sabha on 13 February, 2019.  The Report of the Standing Committee on Agriculture was presented in Lok Sabha on 3 December, 2019.	Consideration and passing after the Bill is passed by Rajya Sabha and laid on the Table of Lok Sabha.



**'E' New Bills (20)**

<b>S. No.</b>	<b>Title of the Bill</b>	<b>Purport</b>	<b>Motion proposed to be moved</b>
1.	The Finance Bill, 2021	To give effect to the Tax proposals	Introduction, consideration and passing.
2.	The Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021 <b>(To replace Ordinance)</b>	The Bill seeks to provide for constitution of a Commission for better co-ordination, research, identification, and resolution of problems related to air quality in the national capital region (NCR) and adjoining areas. Adjoining areas refers to areas in the states of Haryana, Punjab, Rajasthan, and Uttar Pradesh where any source of pollution may cause adverse impact on air quality in the NCR.	Introduction, consideration and passing.
3.	The Arbitration and Conciliation (Amendment) Bill, 2021 <b>(To replace Ordinance)</b>	To address the concerns raised by stakeholders after the enactment of the Arbitration and Conciliation (Amendment) Act, 2019 and to ensure that all the stakeholder parties get an opportunity to seek unconditional stay of enforcement of arbitral awards where the underlying arbitration agreement or contract or making of the arbitral award are induced by fraud or corruption.	Introduction, consideration and passing.
4.	The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2021 <b>(To replace Ordinance)</b>	To extend the National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011 for a further period of three years from 01.01.2021 to 31.12.2023  The Bill provides protection from punitive action to certain form of unauthorized developments in Delhi.	Introduction, consideration and passing.
5.	The Jammu and Kashmir Reorganisation (Amendment) Bill, 2021 <b>(To replace Ordinance)</b>	The Jammu and Kashmir Reorganisation (Amendment) Bill, 2021 thereby effecting certain amendments in the Jammu and Kashmir Reorganisation Act, 2019 for merging the existing cadre of Jammu and Kashmir with Arunachal, Goa, Mizoram and Union Territory (AGMUT) cadre for Indian Administrative Service, Indian Police Service and for providing greater clarity in section 13 of the Jammu and Kashmir Reorganisation Act, 2019.	Introduction, consideration and passing.
6.	The Multi-State Cooperative Societies (Amendment) Bill, 2021	(i) To rationalise Government role and increase members' participation in the working of the multi-state co-operative societies, so as to increase public faith in these societies and create a conducive environment for their growth and development. (ii) To facilitate the building of self-reliant and democratic co-operative institution. (iii) To enable co-operative societies to compete in the new economic environment and to raise resources more effectively by promoting functional autonomy and professionalization. (iv)	Introduction, consideration and passing.
7.	The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021	The Bill proposes to amend some provisions and set up NIPER Council.	Introduction, consideration and passing.

8.	The Chartered Accountants, the Cost and Works Accountants and the Company Secretaries (Amendment) Bill, 2021	To reform and speed up the Disciplinary Mechanism of the Institutes.	Introduction, consideration and passing.
9.	The Competition (Amendment) Bill, 2021	To carry out certain essential structural changes in the governing structure of the CCI, changes to substantive provisions to address the needs for new age markets and to expand the activities of the Commission across India by opening Regional Offices.	Introduction, consideration and passing.
10.	The Pension Fund Regulatory and Development Authority (Amendment) Bill, 2021	To amend PFRDA Act to fulfil the Budget Announcement 2019 regarding the separation of NPS Trust from PFRDA and Budget Announcement 2020 for ensuring universal pension coverage as well as strengthening PFRDA.	Introduction, consideration and passing.
11.	The National Bank for Financing Infrastructure and Development (NaBFID) Bill, 2021	To set up a new Development Financial Institution (DFI) as a provider, enabler and catalyst for infrastructure financing and as the principal financial institution and development bank for building and sustaining a supportive ecosystem across the life-cycle of infrastructure projects.	Introduction, consideration and passing.
12.	The Cryptocurrency and Regulation of Official Digital Currency Bill, 2021	To create a facilitative framework for creation of the official digital currency to be issued by the Reserve Bank of India. The Bill also seeks to prohibit all private cryptocurrencies in India, however, it allows for certain exceptions to promote the underlying technology of cryptocurrency and its uses.	Introduction, consideration and passing.
13.	The Government of National Capital Territory of Delhi (Amendment) Bill, 2021	The Bill proposes to amend the Government of National Capital Territory of Delhi Act, 1991, in the context of judgment dated 14.02.2019 of Hon'ble Supreme Court (Division Bench) in Civil Appeal No. 2357 of 2017 and other connected matters.	Introduction, consideration and passing.
14.	The Metro Rail (Construction, Operation and Maintenance) Bill, 2021	The Bill proposes to provide legal framework for construction, operation and maintenance of metro rail projects including those under Public Private Partnership (PPP) mode after enactment of the Bill, the new Act will replace the Metro Railways (Operation and Maintenance) Act, 2002 and the Metro Railways (Construction of Works) Act, 1978.	Introduction, consideration and passing.
15.	The Mines and Minerals (Development and Regulation) Amendment Bill, 2021	To bring structural changes in the Mining Sector through amendment in the Mines and Minerals (Development and Regulation) Act, 1957 to accelerate growth and generate employment; improve the competitiveness of the mining sector by removing the legacy issues and attracting private investments by bringing in international best practices in exploration and mining.	Introduction, consideration and passing.
16.	The Electricity (Amendment) Bill, 2021	The proposed amendments entail de-licensing of the distribution business and bring in competition, appointment of member from law background in every Commission, strengthening of APTEL, penalty for non compliance of RPO, prescribing Rights and Duties of Consumers.	Introduction, consideration and passing.
17.	The Marine Aids to Navigation Bill, 2021	To replace the existing Lighthouse Act, 1927.	Introduction, consideration and passing.

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| 18. | The Inland Vessels Bill, 2021  | To replace the Inland Vessels Act, 1917 in view of chronological changes and other changes that have taken place since then.                   | Introduction, consideration and passing. |
| 19. | The Prohibition of Employment as Manual Scavengers and their Rehabilitation (Amendment) Bill, 2021 | The Bill proposes for Complete Mechanisation of sewer cleaning and to provide better protection in work and compensation in case of accidents. | Introduction, consideration and passing. |
| 20. | The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2021                        | To amend the Juvenile Justice Act, 2015.   | Introduction, consideration and passing. |

## **II – FINANCIAL BUSINESS**

1. Presentation of Union Budget for 2021-22 at 11.00 A.M on Monday, 1<sup>st</sup> of February, 2021.
2. General Discussion on Union Budget for 2021-22.
3. Discussion and Voting on Demands for Grants for 2021-22.
4. Presentation, Discussion and Voting on Supplementary Demands for Grants for the year 2020-21.
5. Presentation, Discussion and Voting on Supplementary Demands for Grants of Union Territory of Jammu and Kashmir for the financial year 2020-21.
6. Presentation, Discussion and Voting on Demands for Grants of the Union Territory of Jammu and Kashmir for the financial year 2021-22.

## **III – OTHER BUSINESS**

1. Discussion on the Motion of Thanks on the President's Address.

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**Electronic Transfer of Approved Text under Rule 377 to  
Members**

Members are informed that in view of the prevailing Covid-19 pandemic, it has been decided to electronically transfer approved text of matter under Rule 377 to the Members. The approved text admitted for a particular day shall be sent to the Member's Portal one day in advance prior to the date on which the matter is scheduled to be raised/laid in the House. Members may carry print out of the same for raising/laying it in the House. However, one set of matters shall be kept in the inner lobby to be supplied on demand in case a member does not carry a physical copy of the approved text. Kind cooperation of Members is solicited.

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Provisional Programme for Financial Business during the  
Fifth Session of Seventeenth Lok Sabha

Provisional Programme for financial business during the Fifth Session  
of Seventeenth Lok Sabha (as furnished by Ministry of Parliamentary Affairs)  
is as follows: -

**Union Budget for 2021-22**

@29.1.2021	Friday	Laying of Economic Survey of India.
1.2.2021	Monday	(i) Presentation of Union Budget for 2021-2022 at 11.00 A.M. (ii) Introduction of the Finance Bill, 2021.
8.2.2021	Monday	General Discussion on Union Budget for 2021-2022.
9.2.2021	Tuesday	
10.2.2021	Wednesday	
11.2.2021	Thursday	
9.3.2021	Tuesday	Discussion and Voting on Demands for Grants for 2021-2022 in respect of individual Ministries.
10.3.2021	Wednesday	
*12.3.2021	Friday	
15.3.2021	Monday	
16.3.2021	Tuesday	
17.3.2021	Wednesday	
17.3.2021	Wednesday	i) Guillotining of outstanding Demands for Grants in respect of Union Budget for 2021-2022 at <b>8.00 P.M.</b>
		ii) Introduction, consideration and passing of Appropriation Bill relating to Demands for Grants for 2021-2022.
18.3.2021	Thursday	i) Discussion and Voting of Supplementary Demands for Grants for 2020-2021.
		ii) Introduction, consideration and passing of the related Appropriation Bill.
*19.3.2021	Friday	Consideration and passing of the Finance Bill, 2021.
22.3.2021	Monday	

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**NOTE: @ Already laid on the Table of the House on 29.1.2021**  
**\* Private Members' Business will be transacted on 12.3.2021 and**  
**19.3.2021**

23.3.2021 Tuesday

i)

Discussion and Voting on Supplementary Demands for Grants for Union Territory of Jammu & Kashmir for the financial year 2020-2021 and introduction, consideration and passing of the related Appropriation Bill.

ii)

Discussion and Voting on Demands for Grants for Union Territory of Jammu & Kashmir for the financial year 2021-2022 and introduction, consideration and passing of the related Appropriation Bill.

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No.2025

Table Office

### **Discussion on the Motion of Thanks on President's Address**

Members are informed that **four days viz. Tuesday, the 2<sup>nd</sup>, Wednesday, the 3<sup>rd</sup>, Thursday, the 4<sup>th</sup> and Friday, the 5<sup>th</sup> February, 2021** have been provisionally allotted for discussion on the Motion of Thanks on the President's Address in Lok Sabha.

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**UTPAL KUMAR SINGH**  
Secretary-General